File No: Admn-17011/1/2019-JS(Admn)-CIC केंद्रीय सूचना आयोग

Central Information Commission बाबागंगनाथमार्ग/Baba Gangnath Marg मुनिरका/Munirka, नई दिल्ली/ New Delhi – 110067

Dated the 17 /12/ 2019

## OFFICE ORDER

The Central Information Commission is pleased to engage Shri V.P. Singh as Consultant SO on contractual basis in Central Information Commission initially w.e.f. 11/12/2019(FN) (date of joining) to 30/06/2020 or till his services are required by the Commission or till a regular incumbent is appointed, whichever is earlier on the following terms and conditions.

- i. During the period of consultancy he would be required to attend to work pertaining to Commission as assigned to him by the Commission from time to time
- ii. During the period of consultancy he will be paid Consolidated fixed salary of Rs. 42,000/-(Rupees forty two thousand only) per month.
- iii. The engagement of consultant would be on full time basis and he would not be permitted to take up any other assignment during the period of consultancy with CIC.
- iv. The Consultant shall not indulge in or disclose to any person, any details of office, operational process, technical know-how and administrative/organizational matters which is of confidential/secret nature.
- v. The consultant shall be required to maintain discipline and absolute integrity in accordance with the rules.
- vi. The appointment of consultant is of a temporary (non official) nature and the appointment can be cancelled at any time without assigning any reason.
- vii. The Consultant shall not be entitled to any allowance such as Dearness Allowance, Residential Telephone, Transport Facility, Residential Accommodation, Personal Staff, CGHS, Medical Reimbursement, etc.
- viii. Consultant shall be eligible for 10 days leave in a calendar year on pro-rata basis. Therefore, a Consultant shall not draw any remuneration in case of his/her absence beyond 10 days in a year (calculated on a pro-rata basis). Also un-availed leave in a calendar year cannot be carried forward to next calendar year.
- ix. CIC would be free to terminate the services in case of absence of a consultant for more than 15 days beyond the entitled leave in a calendar year without compelling reasons. In case the individual wants to leave the job, he would be required to give 15 days prior notice.
- x. No TA/DA shall be admissible for joining the assignment or on its completion.
- xi. CIC shall not be liable for any loss, damage, theft, burglary or robbery of any personal belonging/equipment or vehicles.



- xii. The Consultant shall not claim any benefit/ compensation/ absorption/ regularization of service with this office under the provisions of Industrial Disputes Act, 1947 or Contract Labour (Regulation & Abolition) Act, 1970.
- xiii. The Consultant may be called on Saturday, Sunday and other gazetted holidays, if required, for which he shall not be paid any remuneration/honorarium. However, this will be adjusted against the absence period. He should claim the adjustment within two months of attending the office on Saturday, Sunday and other gazette holidays.
- xiv. The Consultant is required to adhere to the office timings strictly i.e. 9.30 A.M. to 06.00 P.M.
- 2. The period of engagement as Consultant on contract basis is extendable subject to satisfactory performance of the individual.
- 3. He is posted in the Admin Section.
- 4. This issues with the approval of the Competent Authority.

(Rahul Rastogi)
Joint Secretary (Admn.)

Copy to:-

- 1. PPS to CIC.
- 2. PPS to ICs.
- 3. JS (Law)/JS (MR)/ JS (Admn)/ JS (P&B)/ Registrar (Consultant)
- 4. All Deputy Secretaries/Dy. Registrars/ Designated Officers.
- 5. Shri V.P. Singh as Consultant SO
- 6. DDO/RTI Cell/Central Registry/Dak Section/Library/Record Room/Legal Cell.
- 7. Guard File